

RC

None for applicant.

Respondents represented through counsel.

Reply statement by respondents has been filed on 26.7.93 with a copy to the counsel for applicant. Applicant may file rejoinder if any, within two weeks. For completion of pleadings call on 9.9.93.

18.8.93

RC

None for the applicant.

Reply statement by the respondents has been filed on 26.7.93 with copy to the counsel for the applicant. Though sufficient time was given to the applicant to file rejoinder, the same has not been filed so far. Hence the case is posted before the Bench for final hearing. Applicant may file rejoinder, if any, in the meantime.

9.9.93

Adv. S. S.

Remainder for the date

Q. adx  
E  
1-84

31.1.1994

Mr.P.V.Mohanam  
Mr.S.Krishnamoorthy

Heard. Order pronounced in open court.

P.V.Venkatakrishnan  
A.M.

Chettur Sankaran Nair(J)  
V.C.

31.1.1994

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.184/93

Monday this the 31st day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R.Punniakoti,  
Assistant Engineer(Civil),  
Office of the Chief Post Master General,  
Trivandrum-33.

.. Applicant

By Advocate Mr.P.V.Mohanan

vs.

1. Union of India represented by the Secretary,  
Department of Telecommunication,  
New Delhi.
2. The Director General,  
Department of Telecommunication,  
New Delhi.
3. The Superintendent Engineer(Civil),  
Telecom, Bangalore.

.. Respondents

By Advocate Mr.S.Krishnamoorthy

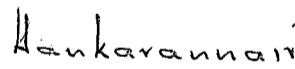
ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Learned counsel for applicant seeks leave to withdraw the application in view of the publication of the final Seniority List, with freedom to challenge that List. Reserving freedom to challenge the final seniority list, we grant leave and dismiss the application as withdrawn. No costs.

Dated the 31st January, 1994.

  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN